

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P.No.61(ND)/2017

IN THE MATTER OF:

Rohit Relan&Ors.

.... Applicant/petitioners

Vs.

Sharda Motor Industries Ltd. &Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner(s): Mr. Anuj Shah with
Ms. Nripi Jolly, Advocates**

**For the Respondent(s): Ms. Shreya Sircar, Mr. S. R.Faridi and Ms. Ruchi
Kumar, for R-1 to 6
Mrs. Malini Sud, Mr. S.P. Singh and Mr. Vikas
Mishra Advs. for R-7**

ORDER

The matter is part heard before the Hon'ble Principal Bench.

In view of the same this matter is adjourned to ^m28th February
2018.

Sdlr

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sdlr

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**